

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 119
CP(IB) 356 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Textile Chemical Industries
V/s
Rangrej Process Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

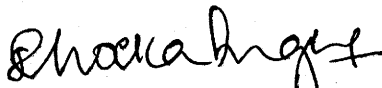
For the Applicant : Mr. Pranav Thakkar, Advocate.
For the Respondent :

ORDER

No one appeared for the Corporate Debtor, however, leave note is filed.

We direct Corporate Debtor to file reply within 7 days as last chance by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days.

Matter stands adjourned to 26.10.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)